

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

16. IA(I.B.C)/1515(MB)2024
IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Piramal Capital & Housing
Finance Limited
VS
Rite Developers Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present through physical mode.
IA(I.B.C)/1515(MB)2024
2. The Registry is directed to issue fresh notice to the Respondent(s) intimating the next date of hearing/ appearing on the next date of hearing to place on record the tracking report alongwith notice before the next date of hearing.
3. As a last chance. The Respondent(s) is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing, failing which, the right to file reply will be forfeited on the next date of hearing.
4. Post this matter on **10.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)